

Annual Report 2020-21 (draft) of the IRDAI

1. A circular agenda note on the draft of the Annual Report for the financial year ending March 31, 2021 of the IRDAI and the resolution made therein was circulated for the consideration and approval of the Authority through e-mail dated 15.11.2021.
2. The Resolution is passed as it was approved by a majority of the Members. We have not received the assent of Shri. Nihar N Jambusaria, President, ICAI, Part-time Member in this matter.
3. Further, it is submitted that the certified copy of the Circular Resolution Passed, dated 18.11.2021 was informed to the concerned department on 25th November ,2021 and copy of the same is attached as **Annexure-‘A’**.

4. Entry in Minutes -

As per section 175 of the Companies Act, 2013 read with Rule 5 of the Companies (Meeting of the Board and its powers) Rules, 2014 and Secretarial Standards-1 issued by the ICSI of India, the resolution which is passed through circulation shall be taken note in the subsequent meeting of the Board, and shall form the part of minutes of such subsequent meeting.

5. In the light of the above, the agenda item is submitted for entering in the minutes of the 116th Authority meeting and for information of the Authority.

Submitted for information of the Authority.